

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 136 & 137 OF 2017 IN
DFR NO. 255 OF 2017**

Dated: 1st June, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Kanade Aqua Farm Pvt. Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S.Kenjale

Counsel for the Respondent(s) : Mr. Buddy A.Ranaganadhan for R-1

Mr. Farman Ali for R-2

ORDER

We have noticed that the Bombay High Court, by its order dated 22.7.2013, had directed the Appellant to furnish bank guarantee in respect of the amount of difference of lower rate and new rate. The bank guarantee was to be furnished within four weeks. Admittedly, till date the Appellant has not furnished the bank guarantee.

It appears that there is no clarity about the exact amount of the bank guarantee which is to be furnished. Learned counsel for the Appellant will have a meeting with learned counsel for the Respondent No.2 within a weeks' time to ascertain the amount for which bank guarantee is to be furnished. Thereafter, the Appellant will comply with the Bombay High Court's Order and furnish the bank guarantee of the ascertained amount within a months' time.

List the matter for further appropriate orders on **05.07.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**